COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

I.A. NO. 541 OF 2017 IN APPEAL NO. 205 OF 2017

Dated: 13th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Simhapuri Energy Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv.

Mr. Matrugupta Mishra Mr. Hemant Singh Ms. NIshant Kumar

Counsel for the Respondent (s) : Ms. Suparna Srivastava

Ms. Sanjna Dua

<u>ORDER</u>

I.A. NO. 541 OF 2017 (Appl. for urgent listing)

We have heard learned counsel for the parties.

List the I.A. No. 538 of 2017 for hearing on <u>24.07.2017</u>. Learned counsel for the respondent may file reply to the said I.A. on or before 18.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.07.2017 after serving copy on the other side. In the meantime, status quo order passed by the High Court shall continue to operate without prejudice to the rights and contentions of the respondents.

Application is disposed of.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson